CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated : 7/1/88 1052 APPLICATION NO /8**8**(F)

W.P. NO

Applicant

Respondents

Shri K. Satyanarayana

V/s National Savings Commissioner, Nagpur & another

To

- Shri K. Satyanarayana Dy. Regional Director National Savings 51, Infantry Road Bangalore - 560 001
- Shri A. Keshava Bhat Advocate 'Vani Nilaya' 37. III Main Road Vyalikaval Bangalore - 560 003

- The National Savings Commissioner Office of the National Savings Commissioner 12, Seminary Hills Nagpur - 440 006
- The Regional Director for National Savings 19/2, Infantry Road Bangalore - 560 001
- Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STRAY/

INTERIM passed by this Tribunal in the above said

application on

(JUDICIAL)

Encl: as above

RECEIVED 5 Capier 8/1/88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THE 5TH DAY OF JANUARY, 1 9 8 8

Present

THE HON'BLE MR. JUSTICE K.S. PUTTASWAMY

VICE CHAIRMAN

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THE HON'BLE MEMBER (A) SHRI L. H. A. REGO

APPLICATION NO. 1052 OF 1987(F)

K.Satyanarayana S/o C.V.Krishnappa, 46 years, Dy.Regional Director, National Savings, No.51, Infantry Road, Bangalore-560 001

Applicant

(By Shri A. Keshava Bhat, Adv. for the applicant)

-vs.-

- National Savings Commissioner, Office of the National Savings Commissioner, 12, Seminary Hills, Nagpur-440 006.
- 2. Regional Director for National-Savings, No.19/2 Infantry Road, Bangalore-560 001. Respondents.

(Shri M. Vasudev Rao, Addl. Standing Counsel for Central Govt. for the respondents)

This application coming on for hearing this day, HON'BLE VICE CHAIRMAN made the following:

ORDER



<u>ORDER</u>

In this application made under Sec.19 of the Administrative Tribunals Act, 1985, the applicant has challenged the order No.11614-17/DPC/13-25/87, dated 2nd December,1987, of the National Savings - Commissioner, Nagpur, ('Commissioner') reverting the applicant from the post of Deputy Regional Director National Savings, Bangalore, to the post of District Savings Officer.

- 2. Shri A. Keshava Bhat, learned Counsel for the applicant, files a memo stating that the order impugned in this application has since been withdrawn by the competent authority, and therefore the grievance of the applicant no longer survives for consideration. Shri M. Vasudev Rao, learned Additional Standing Counsel for Central Government, who appears for the respondents, also makes a similar submission.
- 3. In view of the above, we dismiss this application as having become infructuous. But, in the circumstances of the case, we direct the parties to bear their own costs.

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VICE CHAIRMAN

(L.H.A. REGO) S/88

-True copy.

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AUDITUNAL BENCH BANGALORE